699

CIVILIAN STAFF OF ORDNANCE CORPS

- * 110. SHRI D. THENGARI: Will the Minister of DEFENCE be pleased to state:
- (a) whether any representation has been received from the civilian staff of Ordnance Corps for appointment of an impartial inquiry committee for review of their rank and grade structure based on the duties entrusted to them:
- (b) whether such a Committee has been appointed; and
- (c) if the answer to part (b) above be in the negative, what are the reasons therefor?

THE MINISTER OF DEFENCE (SHRI YESHWANTRAO B. CHAVAN): (a) A representation dated the 30th June, 1964, has been received from the All India A.O.C. Clerks Association requesting inter alia that a highpowered Committee be appointed to study the rank structure of civilian officers.

- (b) No, Sir.
- (c) The appointment of a high-powered Committee was not considered necessary. The matters raised have been and are being considered departmentally.
- *111. [Transferred to the 5th March 1965.]

MILITARY COMPANY IN CIVIL AREA

- = 112. Prof. SATYAVRATA SIDHAN-TALANKAR: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that the Three-Field Survey Company on 61, East Canal Road, Dehra Doon is situated in a civil area;
- (b) if so, what steps are being taken to shift it to a military area?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (DR. D. S. RAJU): (a) Yes, Sir.

(b) II is not proposed to shift the Company to a military area.

CANTONMENT BOARDS

- *113. SHRI M. M. DHARIA: Will the Minister of DEFENCE be pleased to state; state
- (a) the number of Cantonment Boards in the country;
- (b) whether Government are aware of the encroachment on the civil rights ol ihe citizens residing in cantonment areas; and
- (c) whether Government are considering to amend the Cantonment Boards Act?

THE MINISTER OF DEFENCE (Sum YESHWANTRAO B. CHAVAN): (a) Sixty-two.

- (b) There has not been any encroachment on the civil rights of citizens residing in Cantonment areas.
- (c) The question of making comprehensive amendments to the Cantonment Act, 1924, has been postponed for consideration during the present emergency.

CLOSING OF ARMY WORKSHOP ESTABLISH-MENTS

- *114. SHRI R. S. KHANDEKAR: Will the Minister of DEFENCE be pleased to state:
- (a) whether there is any proposal under Government's consideration to close the army workshop establishments where repair work is carried out at present; and
 - (b) if so, what are the reasons therefor?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) and (b) No, Sir. However, the future pattern of repair load on the existing Army workshops, consequent on the decision to discard certain types of 'B' vehicles without subjecting them to overhaul, is being assessed and the establishment of the Workshops will be revised on that basis.

COMMISSION ON IFS

•M15. SHRI FARIDUL HAQ ANSARI : Will the Minister of EXTERNAL AFFAIRS be pleased to state whether it is a fact that Government propose to appoint a